

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR DR. K. ARUL

Petition(s) for Special Leave to Appeal (C) No(s).
28092-28093/2014

HARI SHANKAR RAI

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(with office report)

Date : 10/09/2015 These petitions were called on for hearing today.

For Petitioner(s) Mr.Anant,Adv.
 Mr. Devendra Singh,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The office report is that the Ld.counsel for the respondent No.2 has already filed the vakalatnama which is defective. Ld.counsel shall cure the defects found in the said vakalatnama within a period of four weeks.

Ld.counsel for the petitioner shall file the affidavit in proof of dasti service of notice already issued to respondent Nos. 1 & 3 within a period of four weeks.

List the matter again on 30.11.2015.

(K. ARUL)
Registrar

SB